Statement

Terms of reference in the context of Studuina judicial reforms

- 1. The need for decentralisation of the system of administration of justice by:-
 - (i) **e**stablishing, extending and strengthening in rural areas institution of Nyaya Panchayats or other mechanisms for resolving disputes:
 - (ii) setting up of a system of partipatory justice with defined jurisdiction and powers in suitable areas and centres:
 - (iii) establishing other tiers or judicial hiersystems within the archy to reduce the volume work in the Supreme Court and the High Courts.
- 2. The matters for which Tribunals (excluding services Tribunals as envisaged in Part XIV-A of the Constitution need to be established expeditiously and various aspects lated to the establishment and working.
- 3 The procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation and delays in hearing cases and reform in procedures and procedural laws and particularly devising procedures appropriate the terms envisaged in terms 1(i) and 1(ii).
- 4. The method of appointments subordinate dounts/subordinate judi ciary.
 - 5. The training of judicial officers.
- 6. The role of the legal profession in strengthening the system of administration of justice.
- 7. The desirability of formulation of the norms which the Govt, and the public sector undertakings; should follow in the settlement of disputes including a review of the present

system for conduct of litigation on behalf of the Government and such undertakings.

- 8. The cost of litigation with a view to lessening the burden on the litigants.
- 9. Formation of an All India Judicial Service: and
- 10. Such other matters as the Commission considers proper or necessary for the purposes aforesaid or as may be referred to it from time to time by the Government.

Masiah Thermal Power Project

*287. SHRI RAMKRISHNA MAZUMDER: SHRI CHITTA BASU:

Will the Minister of ENERGY be pleased to refer to the answer Unstairred Question 82 given in the Rajya Sabha on the 21st April, 1986 and state:

- (a) the progress regarding the installation of the proposed 1260 MW Thermal Power Project at Masiah in West Bengal; and
- (b) by when it is likely to be ready for power production?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE OF ENERGY MINISTRY (SHRI-MATI SUSHILA ROHATGI); (a) and (b) The first 210 MW unit of the Mesiah project is scheduled and commissioning by 1990-91 and the second and the third unit at intervals of nine months each thereafter. project was sanctioned in March 1986 and action has been taken for acquisition of land, placement plant fo'r equipand ment, and for construction of various infrastructural facilities.

Steps taken against industries not following guidelines

*288. SHRI BASUDEB MOHA. PATRA: Will the Minister of INDUS-TRY be pleased to state:

(a) whether it is a fact the detailed guidelines laid down by Government for various industries to curb polution are not being followed effectively;

- (b) if so, what are the names of industries which do not follow the guidelines; and
- (c) what steps Government have taken against such industries?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) Apart from the general conditions to prevent air, water and soil pollution being incorporated in the letters of intent, certain guidelin es have been drawn up by the Government in respect of 20 identified highly polluting industries and these are also incorporated as additional conditions in the letters of intent granted in favour of the applicants. These leters of intent are not verted into industrial licences unless the additional conditions are also fulfilled to the satisfaction of Government.

LPG agency in Rohru, Shimla

*289. SHRI ROSHAN LAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is any proposal to open an LPG agency in Rohru area, district Shimla, Himachal Pradesh, to save the forests from deforestation; and
- (b) if se, by when the same is likely to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Yes, Sir. A letter of intent has been issued by Indian Oil Corporation to the Himachal Pradesh State Food & Civil Supplies Corporation. The latter is in the process of arranging the requisite facilities and it is expected that the distributorship would be commissioned by the end of this financial year.

अनपरा ताप बिजली ६ र

*290 डा० रत्नाकर पाण्डेय: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अनपरा ताप बिजली घर, मिजपुर में विद्युत उत्पादन का काम बन्द हो गया है; यदि हो, तो उसके क्या कारण हैं;
- (ख) क्या विद्युत सचरण लाइन में खराबा के कारण ऐसा हुआ है; और
- (ग) थदि हां, तो उसका ब्योरा क्या है ग्रौर इस संबंध में क्या सुधारीपाया किये जा रहे हैं ?

उन्नि मन्त्रालय में विद्युत विभाग में राज्य मंत्री (श्रीमती सुशीला रोहतगी): (क्) अनपरा ताप विद्युत केन्द्र की यूनिट एक अभी तक अच्छी तरह सुस्थिर नहीं हुई है तथा कुछ अविशब्द दार्थों के पूरा न होने तथा उपस्कर में कुछ प्रारम्भिक समस्याएं होने के कारण यह यूनिट हक-हक कर कार्य कर रही है।

- (ख) जी, नहीं।
- (ग) उपर्युक्त (ख) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

Granting of a Patent

*291. SHRI DHARAM CHANDER PRASHANT:

SHRI SURESH KALMADI:

Will the Minister of INDUSTRY be pleased to state:

- (a) what is the average time that the Patent office takes from the date of receipt of application to the granting of the Patent;
- (b) what is the longest period for which a patent application is pending as on October 31, 1986;
- (c) what steps are proposed to be taken by Government to accelerate the pace; and